

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6663
ANSWERED ON:10.05.2005
FUNDING TO INTEGRATED TRIBAL DEVELOPMENT AGENCIES/ PLANS
Mediyam Dr. Babu Rao

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is 100% utilization of funds under Tribal Sub-plan Schemes during the last three years and thereafter;
- (b) if so, the details thereof;
- (c) the number of Scheduled Tribes families benefited from this scheme during the said period;
- (d) the reasons for not funded directly to Integrated Tribal Development Agencies/ Integrated Tribal Development Plans by the Central Government;
- (e) whether the State Governments are not allowing the flow of the funds to TSP areas completely;
- (f) if so, the reasons therefor;
- (g) whether the Government Coordinating and monitoring the expenditure of Tribal Surplus funds; and
- (h) if so, the details thereof?

Answer

MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH)

(a)&(b) 100% of funds available under BE/RE have been released by the Ministry under Special Central Assistance to Tribal Sub Plan (SCA to TSP) and under Article 275(1) of the Constitution of India as per details given below:

(Rs. in crore)

Year SCA to TSP Article 275(1)

B.E Funds released B.E. Funds released

2002-03 500.00 500.00 300.00 300.00

2003-04 461.30 (R.E.) 461.30 252.70 (R.E) 252.70

2004-05 497.00 497.00 330.00 330.00

(c) The number of Scheduled Tribes families benefited under various schemes as indicated in the statement (Annexure).

(d) The proposal of the Ministry of Tribal Affairs for direct funding to Integrated Tribal Development Agencies/Integrated Tribal Development Projects has not been agreed to by the Ministry of Finance and the Planning Commission.

(e) & (f) There are cases of state governments not allocating T.S.P. funds as per ST population for various reasons like non-divisibility

of certain plan funds.

(g) & (h): Ministry of Tribal Affairs is coordinating and monitoring the Tribal Sub-Plan Funds, by making following efforts:

(i) Utilisation Certificates are insisted upon as a pre-requisite for further release of funds.

ii) Periodic progress reports regarding the status of implementation of schemes are obtained.

(iii) Central Government Officers undertake on the spot visits to the State/ UTs to ascertain the progress of implementation of schemes.

(iv) Meetings/Conferences are convened at Central level with State Secretaries of Tribal Welfare to ensure timely submission of proposals for release of funds and to speed up implementation of schemes and review physical & financial progress.

(v) At the State/Field level, the agencies like Tribal Advisory Council, Project Implementation Committees of ITBPs at Block levels and Panchayat Samities also monitor timely spending of funds and effective implementation of schemes.

(vi) To avoid delays in disbursement of funds by the State Plan/Finance and Tribal Welfare Departments to the line Departments/Implementing agencies, the guidelines for allocation and utilization of SCA to TSP has since been revised with the provision of ITDA/ITDP-wise earmarking of SCA funds. It has been provided in the Guidelines that all States/UTs should ensure that assessment of actual programmes/schemes implemented under TSP on the socio-economic condition of the tribals covered under ITDPs, MADAs, Clusters, PTGs, as the case may be, are specially undertaken.

Statement showing State-wise Achievements under point 11(b) of 20point programme during, 2002-2003, 2003-04 and 2004-05 (upto Dec.,2004)

S. No. Name of the States/UTs 2002-2003 2003-04 2004-05

ST families ST families ST families economically
economically economically assisted till December, 2004
assisted assisted

1	Andhra Pradesh	96440	1,71,538	-
2	Assam	42928	42,667	23223
3	Bihar	5429	6,588	3998
4	Gujarat	96762	1,35,482	-
5	Himachal Pradesh	4888	4743	99060
6	Jammu & Kashmir	-	216	6328
7	Karnataka	16589	29,106	-
8	Kerala	1066	5,269	-
9	Madhya Pradesh	220299	197,408	504
10	Maharashtra	53799	26,574	105615
11	Manipur	2425	Nil	-
12	Orissa	75732	89,458	33150
13	Rajasthan	87217	88,167	1500
14	Sikkim	3979	6,192	41063
15	Tamil Nadu	9870	29,843	48583
16	Tripura	10616	9,772	3454
17	Uttar Pradesh	486	130	107546
18	West Bengal	32234	30,422	1066
19	Jharkhand	-	-	886
20	Chhattisgarh	-	-	918
21	Uttranchal	2415	1,091	17802
22	A & N Islands	1881	1,630	326
23	Daman & Diu	783	772	1113
	Total	765838	8,77,018	496135